



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

OA No. 062/775/2020

This the 15th day of September, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)

1. Farooq Ahmad Salroo, age 57 years,
son of Ghulam Ahmad Salroo,
R/o Dewanbagh Bijbehara.
2. Syed Arshid Hussain, age 56 years
son of late Syed Siraj-ud-Din,
R/o Ratnipora Pailwama.

.....Applicants
(Advocate: Mr. Bhat Fayaz Ahmad)

Versus

1. Union Territory of J&K, through Commissioner/
Secretary to Govt. Youth Services and Sports Department,
Civil Secretariat, Jammu/Srinagar.
2. Director General, Youth Services and Sports, Srinagar.

.....Respondents
(Advocate: Mr. Sudesh Magotra, Dy. A.G)

ORDER**Per Hon'ble Mr. Rakesh Sagar Jain, Member (J):**

At the outset applicants' counsel submitted that the applicant would be satisfied if a direction be given to the respondents to consider and dispose of the pending representation of the applicant dated 16.11.2019 (Annexure A-3) within a stipulated period of time.

2. In view of the above submission made by the applicants' counsel, we direct the respondents/competent authority to consider and decide the representation of the applicants dated 16.11.2019 by passing a reasoned and speaking order within a period of four weeks from the date of receipt of a certified copy of this order. It is made clear that we have not entered into the merit of the case.
3. In view of the above, the OA is disposed of. No costs.

**(Anand Mathur)
Member (A)**

**(Rakesh Sagar Jain)
Member(J)**

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